

C O N T E N T S

**Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No.13, Friday, February 7, 2014/Magha 18, 1935 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Friday, February 7, 2014/Magha 18, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(Q. 241)

MADAM SPEAKER: Now, Question Hour; Q. 241,

Shri Harsh Vardhan – not present.

Shrimati Seema Upadhyay – not present;

Now, the hon. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI):(a)to (d) Madam, a Statement is laid on the Table of the House.

... (*Interruptions*)

MADAM SPEAKER: Does any hon. Member want to ask a question on this?

... (*Interruptions*)

MADAM SPEAKER: None.

DR. M. THAMBIDURAI : Madam, I have given a notice. The Government is not taking any action. ... (*Interruptions*)

11.02 hrs

At this stage, Shri L. Rajagopal, Shri Shailendra Kumar, Shri O.S. Manian, Shri N. Kristappa, Shri Y.S. Jaganmohan Reddy, and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

(Q. 242)

MADAM SPEAKER: Q. 242, Shri C. Sivasami.

... (*Interruptions*)

MADAM SPEAKER: Hon. Minister Of Health and Family Welfare.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) Madam, a Statement is laid on the Table of the House. ...
(*Interruptions*)

MADAM SPEAKER: Dr. Ratna De.

DR. RATNA DE : Madam Speaker, the non-availability of drugs enlisted as essential medicines in the Government hospitals is creating havoc. ...
(*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.03 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ½ hrs

At this stage, Shri Ponnamp Prabhakar, Shri S.P.Y. Reddy, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

12.01 hrs.

ANNOUNCEMENT BY THE SPEAKER
Motion of No-Confidence in Council of Ministers

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No Confidence in the Council of Ministers from Shri G.V. Harsha Kumar, Shri M. Venugopala Reddy and Shri M. Raja Mohan Reddy. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats.

... (Interruptions)

MADAM SPEAKER: Kindly go back to your seats.

... (Interruptions)

MADAM SPEAKER: Kindly go back to your seats.

... (Interruptions)

MADAM SPEAKER: Kindly go back to your seats.

... (Interruptions)

MADAM SPEAKER: Kindly go back to your seats.

... (Interruptions)

MADAM SPEAKER: Kindly go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring the notices before the House.

... (*Interruptions*)

12.03 hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table. Item No. 2. Shrimati Santosh Chowdhary.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2012-2013.

(Placed in Library, See No.LT 10536/15/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10537/15/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2012-2013.

(Placed in Library, See No.LT 10538/15/14)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2012-2013.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10539/15/14)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10540/15/14)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10541/15/14)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2012-2013.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No.LT 10542/15/14)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2012-2013.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2012-2013.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No.LT 10543/15/14)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2012-2013.
(Placed in Library, See No.LT 10544/15/14)
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2012-2013.
(Placed in Library, See No.LT 10545/15/14)
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
(Placed in Library, See No.LT 10546/15/14)
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2012-2013.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2012-2013, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
(Placed in Library, See No.LT 10547/15/14)
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
(Placed in Library, See No.LT 10548/15/14)
- (19) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
(Placed in Library, See No.LT 10549/15/14)
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2012-2013.
(Placed in Library, See No.LT 10550/15/14)

... (*Interruptions*)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2012-2013.
- (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10551/15/14)

... (*Interruptions*)

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2012-2013.

(Placed in Library, See No.LT 10552/15/14)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2012-2013.

(Placed in Library, See No.LT 10553/15/14)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2012-2013.

(Placed in Library, See No.LT 10554/15/14)

(4) A copy of the Updated Memorandum* (Hindi and English versions) of Action Taken on the First Interim Report of Justice M. B. Shah Commission of Inquiry for illegal mining of iron ore and manganese.

(Placed in Library, See No.LT 10555/15/14)

(5) A copy of the Updated Memorandum@ (Hindi and English versions) of Action Taken on the First Interim Report of Justice M. B. Shah Commission of Inquiry on illegal mining in the State of Goa.

(Placed in Library, See No.LT 10556/15/14)

... (*Interruptions*)

* Report together with Memorandum of Action Taken laid on 20.12.2011.

@ Report together with Memorandum of Action Taken laid on 07.09.2012.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 10557/15/14)

- (3) A copy of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 769(E) in Gazette of India dated 9th December, 2013 under sub-section (3) of Section 29 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

(Placed in Library, See No.LT 10558/15/14)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

-
- (1) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10559/15/14)

- (2) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2012-2013.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10560/15/14)

- (3) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2012-2013.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10561/15/14)

- (4) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2012-2013.

- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10562/15/14)

- (5) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10563/15/14)

- (6) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2012-2013.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10564/15/14)

- (7) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2012-2013.

- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10565/15/14)

- (8) (i) Review by the Government of the working of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2012-2013.

- (ii) Annual Report of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10566/15/14)

- (9) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2012-2013.

- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10567/15/14)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10568/15/14)

- (b) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10569/15/14)

- (c) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10570/15/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10571/15/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10572/15/14)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10573/15/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2012-2013.

(Placed in Library, See No.LT 10574/15/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No.LT 10575/15/14)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth, New Delhi, for the year 2012-2013.

(Placed in Library, See No.LT 10576/15/14)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No.LT 10577/15/14)

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2012-2013.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No.LT 10578/15/14)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): On behalf of Shri A.H. Khan Choudhury, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2012-2013.

(Placed in Library, See No.LT 10579/15/14)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JESUDASU SEELAM): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10580/15/14)

(2) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2012-2013.

(Placed in Library, See No.LT 10581/15/14)

(3) A copy of the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2013 (Hindi and English versions) published in Notification No. G.S.R. 649(E) in Gazette of India dated 23rd September, 2013 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No.LT 10582/15/14)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1985:-

- (i) The Securities and Exchange Board of India (Self Regulatory Organizations) (Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/31/6883 in Gazette of India dated 18th November, 2013, together with an explanatory memorandum.
- (ii) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/24/6573 in Gazette of India dated 16th September, 2013.

(Placed in Library, See No.LT 10583/15/14)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976 :-

- (i) S.O.2592(E) published in Gazette of India dated 23rd August, 2013 regarding amalgamation of Pragathi Gramin Bank and Krishna Grameena Bank as Pragathi Krishna Gramin Bank.
- (ii) S.O.2657(E) published in Gazette of India dated 2nd September, 2013 regarding amalgamation of Chhattisgarh Gramin Bank, Surguja Kshetriya Gramin Bank and Durg Rajnandgaon Gramin Bank as Chhattisgarh Rajya Gramin Bank.
- (iii) S.O.2690(E) published in Gazette of India dated 6th September, 2013 regarding dissolution of North Malabar Gramin Bank and South Malabar Gramin Bank by reason of amalgamation.

(Placed in Library, See No.LT 10584/15/14)

(6) A copy of Notification No. G.S.R.744(E) (Hindi and English versions) published in Gazette of India dated 21st November, 2013, making certain amendments in Notification No. G.S.R.448(E) dated 1st July, 2013 under sub-section (4) of Section 94 of the Finance Act, 1994.

(Placed in Library, See No.LT 10585/15/14)

(7) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. VB/PER/PA&PD/2182/2013 in Gazette of India dated 9th September, 2013.
- (ii) The Vijaya Bank Officer Employees' (Acceptance of Jobs in Private Sector concerns after Retirement) Regulations, 2013 published in Notification No. PER/IRD/2255/2013 in Gazette of India dated 9th September, 2013.
- (iii) The Allahabad Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 2013 published in Notification No. Admn/5/04076 in Gazette of India dated 18th November, 2013.
- (iv) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2013 published in Notification No. Admn/5/04077 in Gazette of India dated 18th November, 2013.

(Placed in Library, See No.LT 10586/15/14)

(8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) The Central Excise (Second Amendment) Rules, 2013 published in Notification No. G.S.R.747(E) in Gazette of India dated 22nd November, 2013, together with an explanatory memorandum.
- (ii) The Central Excise Valuation (Determination of Price of Excisable Goods) Amendment Rules, 2013 published in Notification No. G.S.R.748(E) in Gazette of India dated 22nd November, 2013, together with an explanatory memorandum.
- (iii) G.S.R.750(E) published in Gazette of India dated 26th November, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 22/2013-C.E., dated 29th July, 2013.
- (iv) The CENVAT Credit (Second Amendment) Rules, 2013 published in Notification No. G.S.R. 663(E) in Gazette of India dated 27th September, 2013, together with an explanatory memorandum.
- (v) G.S.R.161(E) published in Gazette of India dated 6th March, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E.(N.T.), dated 8th March, 2002.

(Placed in Library, See No.LT 10587/15/14)

(9) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

- (i) The Reverse Mortgage (Amendment) Scheme, 2013 published in Notification No. S.O. 3034(E) in Gazette of India dated 7th October, 2013, together with an explanatory memorandum.
- (ii) S.O.3513(E) published in Gazette of India dated 27th November, 2013, notifying the National Commodity and Derivatives Exchange

Limited, Mumbai as a recognised association for the purpose of clause (e) of the proviso to clause (5) of section 43 of the Income Tax Act, 1961 together with an explanatory memorandum.

- (iii) S.O.3514(E) published in Gazette of India dated 27th November, 2013, notifying the Universal Commodity Exchange Limited, Mumbai, as a recognised association, for the purpose of clause (e) of the proviso to clause (5) of Section 43 of the Income Tax Act, 1961 together with an explanatory memorandum.
- (iv) S.O.3539(E) published in Gazette of India dated 29th November, 2013, notifying the Multi Commodity Exchange of India Limited, Mumbai, as a recognised association to clause (e) of the proviso to clause (5) of Section 43 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (v) The Income-tax (12th Amendment) Rules, 2013 published in Notification No. S.O. 2363(E) in Gazette of India dated 5th August, 2013, together with an explanatory memorandum.
- (vi) The Income-tax (14th Amendment) Rules, 2013 published in Notification No. S.O. 2659(E) in Gazette of India dated 2th September, 2013, together with an explanatory memorandum.
- (vii) The Income-tax (15th Amendment) Rules, 2013 published in Notification No. S.O. 2668(E) in Gazette of India dated 4th September, 2013, together with an explanatory memorandum.
- (viii) The Income-tax (16th Amendment) Rules, 2013 published in Notification No. S.O. 2810(E) in Gazette of India dated 18th September, 2013, together with an explanatory memorandum.
- (ix) The Income-tax (17th Amendment) Rules, 2013 published in Notification No. S.O. 2887(E) in Gazette of India dated 23rd September, 2013, together with an explanatory memorandum.

- (x) The Income-tax (18th Amendment) Rules, 2013 published in Notification No. S.O. 2900(E) in Gazette of India dated 24th September, 2013, together with an explanatory memorandum.

(Placed in Library, See No.LT 10588/15/14)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.726(E) published in Gazette of India dated 8th November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of 'Acrylic fibre', originating in, or exported from Korea RP and Thailand, for a further period of one year i.e. upto and inclusive of 19th November, 2014 pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.732(E) published in Gazette of India dated 12th November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Cable Ties, originating in, or exported from, the Korea China PR and Taiwan, upto and inclusive of 30th October, 2014 pending finalization of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.733(E) published in Gazette of India dated 12th November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on 'Phenol', originating in, or exported from, South Africa for a further period of one year i.e. upto and inclusive of 30th October, 2014, pending outcome of sunset review investigations being outcome of sunset review

investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (iv) G.S.R.735(E) published in Gazette of India dated 13th November, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty imposed on imports of “Vitamin A Palmitate 1.7 MIU/gm and Vitamin A Palmitate 1.0 MIU/gm (Excluding Vitamin A Palmitate 1.6 MIU/gm)”, originating in, or exported from, Switzerland and People’s Republic of China for a further period of five years pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (v) G.S.R.736(E) published in Gazette of India dated 12th November, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of “Diclofenac Sodium”, originating in, or exported from, People’s Republic of China for a further period of one year i.e. upto and inclusive of 9th April, 2014, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No.LT 10589/15/14)

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from April, 2013 to September, 2013.

- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from April, 2013 to September, 2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT 10590/15/14)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Bihar Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. 247 in Gazette of India dated 24th September, 2013.
- (ii) The Punjab Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. HO:HRD/2013/3874 in Gazette of India dated 6th September, 2013.
- (iii) The U.P. Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. 305-T/13 in Gazette of India dated 17th September, 2013.
- (iv) The Haryana Gramin Bank Service (Amendment) Regulations, 2013 published in Notification No. HGB/HRD/2013/3195 in Gazette of India dated 29th July, 2013.
- (v) The Mewar Aanchalik Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 10 in Gazette of India dated 15th March, 2013.

(Placed in Library, See No.LT 10591/15/14)

(13) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 :-

- (i) G.S.R.636(E) published in Gazette of India dated 17th September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R. 664(E) dated 11th September, 2009.
- (ii) G.S.R.659(E) published in Gazette of India dated 26th September, 2013, together with an explanatory memorandum making certain amendments in 36 notifications, mentioned therein.
- (iii) S.O.2522(E) published in Gazette of India dated 21st August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) S.O.2523(E) published in Gazette of India dated 21st August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 2467(E) dated 14th August, 2013.
- (v) S.O.2560(E) published in Gazette of India dated 22nd August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 2467(E) dated 14th August, 2013.
- (vi) S.O.2607(E) published in Gazette of India dated 26th August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 83/2013-Cus.(N.T.), dated 14th August, 2013.
- (vii) S.O.2640(E) published in Gazette of India dated 29th August, 2013, together with an explanatory memorandum making certain

- amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (viii) S.O.2641(E) published in Gazette of India dated 29th August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 83/2013-Cus.(N.T.), dated 14th August, 2013.
- (ix) S.O.2654(E) published in Gazette of India dated 30th August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (x) S.O.2676(E) published in Gazette of India dated 5th September, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xi) S.O.2761(E) published in Gazette of India dated 16th September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xii) S.O.2802(E) published in Gazette of India dated 16th September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 95/2013-Cus.(N.T.), dated 5th September, 2013.
- (xiii) S.O.2814(E) published in Gazette of India dated 19th September, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

- (xiv) S.O.2891(E) published in Gazette of India dated 23rd September, 2013, together with an explanatory memorandum containing corrigendum to the Notification No. 100/2013-Cus.(N.T.) dated 19th September, 2013.
- (xv) S.O.2961(E) published in Gazette of India dated 30th September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) S.O.2997(E) published in Gazette of India dated 3rd October, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xvii) S.O.3112(E) published in Gazette of India dated 15th October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xviii) S.O.3119(E) published in Gazette of India dated 17th October, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xix) S.O.3277(E) published in Gazette of India dated 29th October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xx) S.O.3297(E) published in Gazette of India dated 31st October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) S.O.3397(E) published in Gazette of India dated 7th November, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (xxii) S.O.3439(E) published in Gazette of India dated 12th November, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

(Placed in Library, See No.LT 10592/15/14)

(14) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 344(E) in Gazette of India dated 29th May, 2013.
- (ii) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 480(E) in Gazette of India dated 12th July, 2013.

- (iii) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 481(E) in Gazette of India dated 12th July, 2013.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 515(E) in Gazette of India dated 30th July, 2013.
- (v) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fourth Amendment) Regulations, 2013 published in Notification No. G.S.R. 516(E) in Gazette of India dated 30th July, 2013.
- (vi) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 529(E) in Gazette of India dated 5th August, 2013.
- (vii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Tenth Amendment) Regulations, 2013 published in Notification No. G.S.R. 530(E) in Gazette of India dated 5th August, 2013.
- (viii) The Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 531(E) in Gazette of India dated 5th August, 2013.
- (ix) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Fifth Amendment) Regulations, 2013 published in Notification No. G.S.R. 532(E) in Gazette of India dated 5th August, 2013.
- (x) The Foreign Exchange Management (Permissible Capital Account Transactions) (Amendment) Regulations, 2013 published in

Notification No. G.S.R. 551(E) in Gazette of India dated 14th August, 2013.

- (xi) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fifth Amendment) Regulations, 2013 published in Notification No. G.S.R. 552(E) in Gazette of India dated 14th August, 2013.
- (xii) The Foreign Exchange Management (Guarantees) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 573(E) in Gazette of India dated 27th August, 2013.
- (xiii) The Foreign Exchange Management (Guarantees) (Fourth Amendment) Regulations, 2013 published in Notification No. G.S.R. 574(E) in Gazette of India dated 27th August, 2013.
- (xiv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Tenth Amendment) Regulations, 2013 published in Notification No. G.S.R. 591(E) in Gazette of India dated 4th September, 2013.
- (xv) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Fourth Amendment) Regulations, 2013 published in Notification No. G.S.R. 595(E) in Gazette of India dated 6th September, 2013.
- (xvi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Eleventh Amendment) Regulations, 2013 published in Notification No. G.S.R. 596(E) in Gazette of India dated 6th September, 2013.
- (xvii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Twelfth Amendment) Regulations, 2013 published in Notification No. G.S.R. 597(E) in Gazette of India dated 6th September, 2013.

- (xviii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 627(E) in Gazette of India dated 12th September, 2013.
- (xix) G.S.R. 624(E) published in Gazette of India dated 12th September, 2013 containing corrigendum to the Notification No. FEMA.230/2012-RB dated 29th May, 2012.
- (xx) G.S.R. 625(E) published in Gazette of India dated 12th September, 2013 containing corrigendum to the Notification No. FEMA.237/2012-RB dated 25th September, 2012.
- (xxi) G.S.R. 626(E) published in Gazette of India dated 12th September, 2013 containing corrigendum to the Notification No. FEMA.243/2012-RB dated 19th October, 2012.

(Placed in Library, See No.LT 10593/15/14)

- (15) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks, for the year ended 31st March, 2013.

(Placed in Library, See No.LT 10594/15/14)

- (16) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2013-2014 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No.LT 10595/15/14)

12.04 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following 3 Bills passed by the Houses of Parliament during the first part of the Fifteenth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 9th December, 2013:-

1. The Lokpal and Lokayuktas Bill, 2013;
2. The Appropriation (No. 5) Bill, 2013; and
3. The Appropriation (Railways) No. 4 Bill, 2013.

... (*Interruptions*)

12.04 ½ hrs.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED TRIBES
Statement**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to lay on the table the Statement (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2013-2014) showing Final Action Taken by the Government on the Recommendations/Observations contained in the 14th Report (15th Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 6th Report (15th Lok Sabha) on “Reservation for and employment of Scheduled Castes and Scheduled Tribes in Southern Western Railway (SWR).”

... (*Interruptions*)

12.05 hrs.

**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
4th and 5th Reports**

SHRI B.K. HANDIQUE (JORHAT): I beg to present the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes : --

1. 4th Report on “Reservation in employment and welfare measures for OBCs in Reserve Bank of India” pertaining to the Ministry of Finance (Department of Financial Services).
2. 5th Report on Action Taken by the Government on the Recommendations/Observations contained in the 3rd Report of the Committee on Welfare of Other Backward Classes on the subject “Review of Welfare Measures for the OBCs and Grant of Constitutional Status to NCBC” pertaining to the Ministry of Social Justice and Empowerment.

... (*Interruptions*)

12.05 ½ hrs.

**STANDING COMMITTEE ON LABOUR
41st to 43rd Reports**

श्री वीरेन्द्र कुमार (टीकमगढ़): महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ -

- (1) श्रम और रोजगार मंत्रालय की वर्ष 2913-14 की अनुदानों की मांगों पर श्रम संबंधी स्थायी समिति के 35वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/ टिप्पणियों पर सरकार द्वारा की गई कार्यवाही संबंधी 41वां प्रतिवेदन।
- (2) नियोजनालय(रिक्तियों की अनिवार्य अधिसूचना) संशोधन विधेयक, 2013 के बारे में 42वां प्रतिवेदन।
- (3) इलाहाबाद बैंक के स्थायी चालकों का आमेलन/ नियमितिकरण के बारे में श्रम संबंधी स्थायी समिति (15वीं लोक सभा) के 31वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/ टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 43वां प्रतिवेदन।

... (*Interruptions*)

12.06 hrs.

**STANDING COMMITTEE ON RURAL DEVELOPMENT
47th to 51st Reports**

SHRIMATI SUMITRA MAHAJAN (INDORE): I beg to present the following Reports[#] (Hindi and English versions) of the Standing Committee on Rural Development:--

1. 47th Report on Action Taken by the Government on the recommendations contained in the 41st Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Rural Development (Department of Rural Development).
2. 48th Report on Action Taken by the Government on the recommendations contained in the 38th Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Rural Development (Department of Land Resources).
3. 49th Report on Action Taken by the Government on the recommendations contained in the 39th Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Panchayati Raj.
4. 50th Report on Action Taken by the Government on the recommendations contained in the 40th Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Drinking Water and Sanitation.
5. 51st Report on Action Taken by the Government on the recommendations contained in the 46th Report (15th Lok Sabha) on Working of Vigilance and Monitoring Committees in States/UTs.

... (*Interruptions*)

[#] These Reports were presented to Hon'ble Speaker on 04 January, 2014 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.06 ½ hrs.

**STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT**

39th to 43d Reports

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2013-14):--

1. 39th Report* on the subject “Implementation of schemes for welfare of Senior Citizens”.
2. 40th Report on Action taken by the Government on the Observations/Recommendations contained in the 35th Report on Demands for Grants, 2013-14 of the Department of Disability Affairs (Ministry of Social Justice and Empowerment).
3. 41st Report on Action taken by the Government on the Observations/Recommendations contained in the 36th Report on Demands for Grants, 2013-14 of the Department of Social Justice and Empowerment (Ministry of Social Justice and Empowerment).
4. 42nd Report on Action taken by the Government on the Observations/Recommendations contained in the 37th Report on Demands for Grants, 2013-14 of the Ministry of Minority Affairs.
5. 43rd Report on Action taken by the Government on the Observations/Recommendations contained in the 34th Report on Demands for Grants, 2013-14 of the Ministry of Tribal Affairs.

... (*Interruptions*)

* The Report was presented to Hon’ble Speaker, Lok Sabha on 4th January, 2014, when the House was not in Session, in pursuance of direction 71A of the Directions by the Speaker, Lok Sabha and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.07 hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
(i) 261st Report**

SHRI P.K. BIJU (ALATHUR): I beg to lay on the Table (Hindi and English versions) of the 261st Report[~] of the Standing Committee on Human Resource Development on the Indira Gandhi National University for Women Bill, 2013.

... (*Interruptions*)

(ii) Evidence

SHRI P.K. BIJU: I beg to lay on the Table a copy of the Evidence tendered before the Committee on Human Resource Development on the Indira Gandhi National University for Women Bill, 2013.

—————
... (*Interruptions*)

[~] The Report was presented to Hon'ble Chairman, Rajya Sabha on 30th January, 2014 and was forwarded to Hon'ble Speaker, Lok Sabha on the same day.

12.08 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of my colleague Shri Kamal Nath, I rise to announce that Government Business during the week commencing Monday, the 10th of February, 2014, will consist of:--

1. Consideration of any item of Government Business carried over from today's Order paper.
2. Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - (a) The Registration of Births and Deaths (Amendment) Bill, 2013;
 - (b) The National Waterway (Lakhipur – Banga Stretch of the Barack River) Bill, 2013;
 - (c) The Motor Vehicles (Amendment) Bill, 2012; and
 - (d) The Citizenship (Amendment) Bill, 2013.
- (3) Consideration and passing of the following Bills: --
 - (a) The Warehousing Corporation (Amendment) Bill, 2011;
 - (b) The Civil Aviation Authority of India Bill, 2013;
 - (c) The Indira Gandhi National University for Women Bill, 2013;
 - (d) The Public Procurement Bill, 2012; and
 - (e) The Securities Laws (Amendment) Bill, 2013.
- (4) Presentation of Interim Budget (Railways) for 2014-15, immediately after Question Hour on 12.02.2014.
- (5) Consideration of Resolution seeking approval of the recommendations contained in the Sixth Report of the Railway Convention Committee (2009).

- (6) General Discussion on Interim Budget (Railways) for 2014-15;
- (7) Discussion and Voting on:--
 - (a) Demands for Grants on Account (Railways) 2014-15; and
 - (b) Supplementary Demands for Grants (Railways) 2013-14.
- (8) Introduction, consideration and passing of the related Appropriation Bills.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please lay your Submissions on the Table of the House.

... (*Interruptions*)



***श्रीमती जयश्रीबेन पटेल (महेसाणा):** अगले सप्ताह की कार्यसूची में निम्नलिखित विषय को शामिल करने का कष्ट करें :

1. गुजरात के महेसाणा, तारंगा, अंबाजी के गेज परिवर्तन हेतु आवंटित राशि को शीघ्र ही कार्यान्वित करें तथा महेसाणा, में न रुकने वाली गाड़ियों के स्टॉपेज देने हेतु उचित कदम उठाएं ।
2. रेल बजट में घोषित किए गए आदर्श स्टेशनों को बनाने की प्रक्रिया शुरू की जाए ।

***PROF. SAUGATA ROY (DUM DUM):** I want to make the following points on the statement on Government Business being made today:-

1. On the need to scrap the decision on privatisation of six airports owned by Airport Authority including Kolkata and Chennai.
2. On the demand by West Bengal Government for a moratorium for three years on interest payment on the loan left by previous Left Front Government.

***श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** कृपया मेरे संसदीय क्षेत्र से संबंधित निम्नलिखित विषयों को अगले सप्ताह की कार्यवाही में शामिल करने की कृपा करें :-

1. हमारा संसदीय क्षेत्र साबरकांठा रेल सुविधाओं से वंचित है । हमारे क्षेत्र में हिम्मतनगर-उदयपुर रेल लाइन पर जो रेलवे स्टेशन है वो असंबंधित है । इसके कारण न लोगों को लाभ मिलता है, न रेलवे को राजस्व । मेरी मांग है कि हिम्मतनगर-उदयपुर रेल लाइन पर गांभोई, टींटोई, शामला जी तथा दहेगामडा रेलवे स्टेशन स्थापित करने का काम किया जाए ।
2. मेरे संसदीय क्षेत्र में औद्योगिक विकास नगण्य है तथा एक भी सरकारी उपक्रम नहीं है । अतः मेरा सरकार से आग्रह है कि प्राथमिकता के आधार पर मेरे संसदीय क्षेत्र में सरकारी उपक्रम लगाए जाएं ।

***श्री पन्ना लाल पुनिया (बाराबंकी):** कृपया निम्न अति-महत्वपूर्ण विषयों को अगले सप्ताह की कार्यसूची में सम्मिलित करने की कृपा करें :-

1. पश्चिमी उत्तर प्रदेश में हाईकोर्ट की बेंच स्थापित करने के लिए केन्द्र सरकार की ओर से पहल करने के संबंध में चर्चा ।
2. आतंकवाद की घटनाओं से संबंधित मामलों की विवेचना केवल एन.आई.ए. से कराए जाने तथा केवल स्पेशल कोर्ट के माध्यम से ऐसे मुकदमों की सुनवाई करने के साथ यह पाबंदी भी लगाई जाए कि ऐसे मुकदमों का तीन महीने के अंदर स्पेशल कोर्ट द्वारा फैसला जरूर किया जाए अन्यथा ऐसे मामलों से जुड़े लोगों को निर्दोष मानकर तत्काल रिहा करने का प्रावधान करने के संबंध में चर्चा ।

***श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली):** आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषयों को सम्मिलित किया जाये:-

1. राजधानी दिल्ली में घनी आबादी होने के परिणामस्वरूप भूमि की भारी कमी महसूस हो रही है । इसलिए, मास्टर प्लान में भूमि उपयोग में परिवर्तन कर दिल्ली में भूमि की कमी को दूर किए जाने से संबंधित विषय को वरीयता प्रदान की जाए ।
2. राजधानी दिल्ली से होकर गुजर रही यमुना नदी में बढ़ते प्रदूषण की स्थिति न केवल दुर्भाग्यपूर्ण है, बल्कि यमुना का बढ़ता प्रदूषण वर्तमान में कई समस्याओं की वजह बन रहा है और यह भविष्य में बड़े खतरे की आहत भी है । अतः राजधानी दिल्ली से गुजरने वाली यमुना नदी को प्रदूषण रहित बनाए जाने से संबंधित विषय को वरीयता प्रदान की जाए ।

* SHRI S. SEMMALAI (SALEM): The following submission may be included in the List of Business for the commencing week:-

1. To discuss on the suggestion of Hon'ble Chief Minister of Tamil Nadu regarding the Premium, under the National Crop Insurance Programme, to be borne equally by the State Government and the Government of India without passing on the burden to the farmers, while modified National Agriculture Insurance Scheme (MMAIS) is implemented.
2. To discuss the proposal of taking steps to operate flights from Salem Air Port in Tamil Nadu in view of the Industrial and Commercial importance of Salem District and surrounding areas.

*श्री ए.टी. नाना पाटील (जलगांव): मेरा अनुरोध है कि आगामी सप्ताह की कार्यसूची में कृपया निम्नलिखित विषयों को विचार के लिए जोड़ा जाये:-

1. देश में और विशेषकर महाराष्ट्र में प्राथमिक और माध्यमिक स्कूलों में शिक्षकों की भारी कमी के कारण शिक्षा के गुणवत्ता में भारी गिरावट आ रही है । इसे देखते हुए सरकार ने कोई योजनाबद्ध तरीके से गुणवत्ता सुधारने के लिए काम करने की आवश्यकता ।
2. जलगांव जिल्हा, मध्य रेलवे और पश्चिम रेलवे दोनो जोन में आता है और यहां से काफी ट्रेनों का आना जाना रहता है लेकिन पिछले कई सालों से जलगांव और चालीसगांव, धरणागांव अमलनेर, और पाचोरा में कुछ ट्रेनों का ठहराव व फ्लाई ओवर के लिए निवेदनों और आंदोलन करने के बाद भी जलगांव की जनता के कई सालों से लंबित इन मांगों को सरकार गंभीरता से लेकर तत्काल कुछ ट्रेनों का ठहराव देने की आवश्यकता ।

* Speech was laid on the Table

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet on Monday, the 10th February, 2014, at 11 a.m.

12.10 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 10, 2014/Magha 21, 1935 (Saka).

